AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:** (022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** Info@authum.com

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorized officer of the **Authum Investment & Infrastructure Limited ("AIIL")** (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notices dated 24-08-2017** calling upon the **borrower 1) Ram Pratap Sharma and 2) Sunita Sharma** bearing Loan account no. as RHLPKOL000023097, both residing at 85/2 Shiv Gopal Banerjee Lane P.O. Ghushuri PS Malipanchghara New Star Club, Howrah, West Bengal-711106, also having an alternate address as 39, Surendra Chandra Chatterjee Lane, 3rd Floor FLAT 304, Howrah, West Bengal – 711106, having **loan No. RHLPKOL000023097** to repay the amount mentioned in the notice being **Rs. 10,29,011/- (Rupees Ten Lac Twenty-Nine Thousand and Eleven only) as on 17th August 2017** with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **20th day of May in the year 2026.**

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Authum Investment & Infrastructure Limited** for an amount of **Rs. 40,77,618.75/- (Rupees Forty Lacs Seventy-Seven Thousand Six Hundred Eighteen & Seventy-y-Fivee Paisa Only) as on of 20th May 2026,** and interest thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MORTGAGE PROPERTY

Schedule 'A'

All THAT piece and parcel of Mokarari Mourashi Bastu land measuring meter or less 7(Seven) Khattas 3(three) Chattacks 5(five) sq ft. TOGETHER WITH 4(four) storied building standing thereupon comprised within Howrah Municipal Corporation holding No.39, Surendra Chandra Chatterjee lane, police station Malipanchghora, Ward no.4, District Howrah, **being Bounded and butted as follows:-** On the North : 42, Surendra Nath Chatterjee lane **On the South :** 38, Surendra Nath Chatterjee lane **On the East :** 43/A Surendra Nath Chatterjee lane **On the West :** Surendra Nath Chatterjee lane.

Schedule 'B'

ALL THAT piece and parcel of exclusive ownership and possession of one self-contained residential flat, measuring more or less 755 sq ft. including Super Built up area on the 3rd Floor of the building being flat no.304 constructed at the aforesaid 'A' schedule property lying and situated at Howrah Municipal Corporation holding No.39, Surendra Chandra Chatterjee lane, Salkia, P.S Malipanchghora, Howrah Municipal Corporation ward No.4, being **bounded and butted as under:- On the North :** Building passage & open to sky **On the South :** Stair case and landing **On the East :** Building passage & open to sky **On the West :** Flat No.303.

Date : 20.05.26 **Authorised Officer**
Place: KALDANGA **Authum Investment & Infrastructure Limited**

E-AUCTION SALE NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

E-Auction Sale Notice For Sale Of Immovable Secured Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Read With Proviso To Rule 8 (6) & 9(1) Of The Security Interest (Enforcement) Rules, 2002 ("Rules")

The financial facilities of Assignor mentioned herein (hereinafter referred to as ("Assignor/Original Lender") have been assigned to **Edelweiss Asset Reconstruction Company Limited** acting in its capacity as trustee of various trusts mentioned clearly in column provided. Pursuant to the said assignment, EARC stepped into the shoes of the Assignor and exercises its rights as the secured creditor. That **EARC**, in its capacity as secured creditor, had taken possession of the below mentioned immovable secured assets under 13(4) of SARFAESI Act and Rules there under.

Notice of **15/30 days** is hereby given to the public in general and in particular to the Borrower and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the physical possession of which has been taken by the Authorised Officer (AO) of Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis, for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted for any money received by EARC from Borrower and Guarantor. The Reserve Price and the Earnest Money Deposit are mentioned below for each property.

DETAILS OF SECURED ASSET PUT FOR AUCTION:

S. No.	Loan Account No/ Name of the Selling Institution	Name of Borrower/ Co-Borrower/Guarantor	Trust name	Total Outstanding Dues in INR	Reserve Price INR	Earnest Money Deposit (EMD) in INR	Date and Time of Auction	Type of Possession
1	'KOLHL18000159/ L&T Finance Limited	1.M/S HINDUSTAN MACHINERIES ("Borrower") 2. MOHANLAL MUKHERJEE ("Co-Borrower") 3. MOU RAY ("Co-Borrower")	EARC Trust SC - 396	₹ 72,06,855.26/- as on 21-05-2026	₹ 23,50,000.00	₹ 2,35,000.00/-	29-06-2026 at 1:00:00 PM	Physical Possession

Property Description: All the piece and parcel of Bastu land measuring more or less 3 cottah at present measuring about 04 satak along with Old pucca structure measuring about 300 sq.feet thereon situated at C.S, R.S and L.R Dag No: 1475 under C.S. and R.S. Khatian No.384 under L.R. Khaitan No.581 and 1087 under Mouza and Gram Panchayat Mashila, J.L,.No.24 P.S. Sankrail, District Howrah, within the jurisdiction of A.D.S.R. Ranihati and D.S.R. at Howrah and butted and **bounded in the manner following :** On the North by: Property of Amitava Bhattacharya and Others On the South by: 8 feet wide non metal Gram Panchayat Road On the East by: Property of Gopal Bhattacharya and Alok On the West by: 5 feet Panchayat Road.

All that piece and parcel of the bastu land measuring more or less 2.67 satakas along with 200 sq.feet old pucca structure situated within the above mentioned schedule at C.S, R.S and L.R Dag No: 1475 under C.S, R.S KhatianNo.384 under L.R. Khatan No.581 and 1087 Mouza and Gram Panchayat Mashila, J.L, .No.24 P.S. Sankrail, District Howrah, within the jurisdiction of A.D.S.R. Ranihati and D.S.R. at Howrah.

IMPORTANT INFORMATION REGARDING AUCTION PROCESS:

1. EMD Demand Drafts (DD) shall be drawn in favor of "EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" payable at Mumbai
2. EMD Payments made through RTGS shall be to : **Name of the Account No.** EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" **Account No :** 000405158602 ; **Name of the Bank -** ICICI BANK; **IFSC Code :** IFSC ICIC0000004

3.	**Last Date of Submission of EMD**	Received 1 day prior to the date of auction
4.	**Place for Submission of Bids**	1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098
5.	**Place of Auction (Web Site for Auction)**	E-Auction **(https://auction.edelweissarc.in)**
6.	**Contact Persons with Phone Nos.**	Toll free no – 18002666540 Website - **https://auction.edelweissarc.in/**
7.	**Date & Time of Inspection of the Property**	As per prior appointment

For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. **https://auction.edelweissarc.in**

Date: 25-05-2026, Place: WEST BENGAL **Sd/- Authorized Officer, For Edelweiss Asset Reconstruction Company Limited**

Edelweiss Asset Reconstruction

EQUITAS SMALL FINANCE BANK LTD

{Formerly Known As Equitas Finance Ltd}

Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002.# 044-42995000, 044-42995050

APPENDIX IV-A [See proviso to Rule 8(6)]
Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest(Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor(s) and Guarantor (s) that the below described immovable property montaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Equitas small finance Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is basis for recovery of dues in below mentioned accounts. The details of Borrower'(s) Mortgagor(s)/ Guarantor(s)/ Secured Assets Dues Reserve Price/E-Auction date & time and Bid Increase Amount are mentioned below

Name & Address of Borrowers/Mortgagers/ Guarantors	Description of the Immovable Properties with known encumbrances, if any	Reserve Price EMD Price Bid Increase Price	Date & Time of E-Auction	Loan / Total Dues
Mr/Mrs Vijay Kumar Dubey C/O Mr/Mrs Ambika Dubey House No 1979 Ward No.18, Dhamdha Naka Kailsh Nagar Durg, Durg, Durg, Chhattisgarh, 491001 **Mr/Mrs Rani Devi Dubey** C/O Mr/Mrs Krishna Upadhiya 00,Ward No.22.Kailash Nagar, Dhamdha Naka,Durg, Durg, Durg, Chhattisgarh, 491001	All the piece and parcel of the land comprised in khasra no. 57/351 with an extend of area 987.6 sq.ft, situated at village Sikola, p.H.No.17/8, RNM - sikola tehsil & Dist Durg C.G. (North by)- House of Behra (South by)- House of Pandey Ji (East by)- plot no.01 C (West by)- Road	Rs.23,21,000 Rs.2,32,100 Rs.10,000	**07-07-2026 From 11.00 AM to 12.30 PM**	**Loan Account No:- SEBILAI0436526 / 200002112038 Claim Amount Due Rs.2221852/- as on 19.05.2025 with further interest from 20.05.2025 with monthly rest, charges and costs, etc.,** (Total Outstanding being Rs.2879362/- as on 13.05.2026).

For details and queries on purchase and sale contact no- Naushad Ansari 9303268377

The intending purchaser/ bidder is required to submit amount of Earnest Money Deposit (EMD) by way of NEFT/RTGS/DD in the account of "Equitas Small Finance Bank Ltd" Account No- 200000807725 and IFSC code- ESFB0001001 Bhaaggyam Galleria New No. 18 , Bazzulla Road, T-Nagar, Chennai-600 117, drawn on any nationalized or scheduled bank on or before date: **06.07.2026**

For details for terms & conditions of E-Auction sale please refer to the link provided in **www. Equitasbank.in & https://BidDeal.in.**

Sd/-
Date: 25-05-2026 **Authorized Officer,**
Place: Raipur **Equitas Small Finance Bank Ltd**

GLOSTER LIMITED

Regd. Office : 21 Strand Road, Kolkata – 700001

Phone : +91 (33) 2230 9601 (4 lines), Fax: +91 (33) 2231 4222 / 2210 6167

Email: info@glosterjute.com • Web: www.glosterjute.com

CIN: L17100WB1923PLC004628

STATEMENT OF AUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER AND YEAR ENDED 31st MARCH 2026

The Board of Directors of the Company, at the meeting held on Saturday, 23rd May 2026, approved the audited Standalone and Consolidated financial results of the Company for the quarter and year ended 31st March 2026 ("Financial Results").

The Financial Results along with the Audit Report of the Statutory Auditor have been posted on the Company's Website at https://www.glosterjute.com/audited-result and can be accessed by scanning the QR code.

For and on behalf of Board of Directors
Gloster Limited
Sd/-
Shri Hemant Bangur
Executive Chairman
(DIN: 00040903)

Date: 23rd May 2026
Place: Kolkata

Ministry of Petroleum & Natural Gas Government of India

सत्यमेव जयते

NOTICE INVITING OFFERS FOR LEGACY SEISMIC DATA REPROCESSING AND INTERPRETATION & 3D SEISMIC API

DIRECTORATE GENERAL OF HYDROCARBONS (DGH), Ministry of Petroleum & Natural Gas, Government of India, invites offers from eligible and qualified companies for undertaking **Legacy Seismic Data Reprocessing and Interpretation (P&I) and 3D Seismic Data Acquisition, Processing and Interpretation (API)** in sedimentary basins of India.

The programme aims to reprocess legacy seismic data to **improve subsurface understanding, identify hydrocarbon prospective areas, and undertake 3D Seismic API** in identified regions, thereby enhancing India's energy security and reducing dependence on imports.

The detailed **Notice Inviting Offers** document, containing **geographical locations, scope of work, bid document and contract document,** will be made available on the **website: https://eprocure.gov.in/eprocure/app**

The **Bid Publishing Date** is 01 June 2026. Interested companies may visit the above website for complete details and updates.

Directorate General of Hydrocarbons (DGH),
OIDB Bhawan, Tower A, Plot No. 2, Sector 73, Noida – 201301
Tel: +91-120-2472000| Email: hodndr@dghindia.gov.in

PUBLIC NOTICE

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Before the Regional Director, Eastern Region, Kolkata.
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014
and
In the matter of Clinicosis Private Limited having its Registered Office at 3rd-Fr, FL-2, 24/97 (1) Motilal Colony LP-114/4, Kolkata, West Bengal - 700 028 - Petitioner Company

NOTICE is hereby given to the General Public that the Company proposes to make application to the Regional Director, Eastern Region, Kolkata under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra ordinary General Meeting of the Member of the Company held on Saturday, the 25th day of April, 2026 to enable the Company to shift its Registered office from the "State of West Bengal" to the "State of Maharashtra", within the jurisdiction of the Registrar of Companies, Maharashtra, Mumbai.

Any person, whose interest is likely to be affected by the said Shifting of Registered Office of the Company may deliver or caused to be delivered or send by Registered Post his / her objection supported by an Affidavit stating the nature of his interest and grounds of opposition to the Regional Director within Fourteen days from the date of publication of this Notice with a copy to the Applicant Company at the address mentioned below:

Regional Director- Eastern Region, Kolkata, Ministry of Corporate Affairs, Nizam Palace, 2nd MSO Building, 2nd Floor, 234/4, A.J.C.B. Road, Kolkata – 700 020.	Clinicosis Private Limited **Registered Office:** 3rd-Fr, FL-2, 24/97 (1) Motilal Colony LP-114/4, Kolkata, West Bengal 700 028

Date: 25th May, 2026
Place: Mumbai

For and on behalf of the Applicant,
Sd/-
Rohit Srivastava
Director
DIN: 10114314

Legal Notice

This is to inform all that I, Pratima Das Advocate Judges & Criminal Court, Alipore, Kolkata-700027. That my Client MR. ABHAY NARAIN SINGH, son of Shri Gajendra Narain Singh, now residing at Premises No. 8, Commissariate Road, Hastings, Kolkata - 700022. Lost two Original Deeds from my client's custody on dated 15.05.2023. Details as follows.

1. Deed of Conveyance duly registered before the office of A.D.S.R Sutahata and recorded in Book No, I, Volume No-501, Pages from 1 to 21, Being No. 3676 for the year 2012.
2. Deed of Conveyance duly registered before the office of A.D.S.R Sutahata and recorded in Book No, I, Volume No-501, Pages from 22 to 46, Being No. 3677 for the year 2012.

If anyone found the aforesaid Deeds please contact for return the same at my chamber or below mentioned Mobile Number within 15 days from the date of this Advertisement.

If anyone misuses the aforesaid Deeds it will be treated as unlawful and void abinitio and for that my client shall not liable. If any person/s intends to purchase the same in between period of lost it will not be accepted as per law and all transaction shall be voidable and for that my client lodgeda GDE at West Port P.S. Vide No. 1459, dated 21.05.2026.

Pratima Das(Advocate)
Mobile No.- 9748775646.
P-16, Purbasha Pally, Kolkata - 700034

JACKSON INVESTMENTS LIMITED

Regd. Office : 7A, Bentinck Street, 3rd Floor, Kolkata-700 001
CIN - L65993WB1982PLC03521, Email : jacksoninv.kolkata@gmail.com,
Website : www.jacksoninvestltd.co.in

Statement of Audited Financial Results for the Quarter and Year ended 31st March 2026

₹ in Lakhs

Sr. No.	Particulars	Quarter ended 31st March 2026	Quarter ended 31st March 2025	Year Ended 31st March 2026	Year Ended 31st March 2025
		Audited	Audited	Audited	Audited
1	Total Income from Operations (Net)	154.88	9.47	198.54	59.49
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	131.01	(102.77)	150.61	(86.23)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	131.01	(102.77)	150.61	(86.23)
4	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	196.91	(94.61)	212.29	(87.11)
5	Paid-up Equity Share Capital (Face Value of ₹ 1/- each)	2,907.08	2,907.08	2,907.08	2,907.08
6	Other Equity			32.85	(179.44)
7	Earning Per Share (before Extra-Ordinary items) of ₹ 1/- each (for continuing and discontinued operations)				
(i)	a) Basic	0.07	(0.03)	0.07	(0.03)
	b) Diluted	0.07	(0.03)	0.07	(0.03)

Notes :

1. The above is an extract of the detailed format of Standalone Audited Financial Results for the quarter and Year ended 31st March 2026 filed with the Stock Exchange/s under Regulation 33 of the SEBI LODR Regulations, 2015. The full format of the Audited results for the Quarter and Year ended 31st March 2026 is available on the Company website "www.jacksoninvestltd.co.in" and on the Stock Exchange website i.e. www.bseindia.com.

For **Jackson Investments Limited**
Sd/-
Ramesh Kr. Saraswat
Managing Director

Place : Kolkata
Date : February 11, 2026

FORM B

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF B. K. Roy Private Limited

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**B. K. Roy Private Limited**
2.	Date of incorporation of corporate debtor	02/02/1955
3.	Authority under which corporate debtor is incorporated / Registered	Ministry of Corporate Affairs (ROC Kolkata II - West Bengal)
4.	Corporate Identity Number of corporate debtor	U36100WB1955PTC022135
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address** HOLDING NO. 408 O.B.ROAD WARD NO.6,PALLISHREE,ARAMBAGH, HOOGHLY, West Bengal, India, 712601
6.	Date of closure of Insolvency Resolution Process	22.05.2026
7.	Liquidation commencement date of corporate debtor	22.05.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Sanjay Kumar Poddar IBBI/IPA-001/IP-P-01802/2019 -2020/12759
9.	Address and e-mail of the liquidator, as registered with the Board	**Registered Address** FD-71, Sector III, Salt Lake, Kolkata - 700106 **E-mail :** poddar.sanjay@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address** Infinity Benchmark, Unit No. 608, 6th Floor, GP Block Sector V, Salt lake, Kolkata - 700091 **E-mail:** poddar.sanjay@gmail.com
11.	Last date for submission of claims	21.06.2026

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **B. K. Roy Private Limited** on 22/05/2026.

The stakeholders of **B. K. Roy Private Limited** are hereby called upon to submit them claims with proof on or before 21.06.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Sanjay Kumar Poddar
Place : Kolkata, **Date :** 25/05/2026 IBBI/IPA-001/IP-P-01802/2019 -2020/12759

Aadhar Housing Finance Ltd.

Corporate Office : Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District), Maharashtra- 400072

Aadhar Housing Finance Ltd

Asansol Branch Office: Unit No.203,2nd Floor,Chatterjjee Plaza, GT Road, Rambandhu Tala, Ward No.43, Asansol, West Bengal-713303.
Authorised Officer : Raja Acharjee, Mobile : 9732020666

NOTICE FOR SALE OF PROPERTY UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY

Whereas the Authorised Officer of Aadhar Housing Finance Limited (AHFL) has taken the Possession of the Secured Asset, u/s 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002. And whereas the Authorized Officer had earlier issued E auction Notices but failed to attract any successful bidders, and has now decided to sell the Secured Asset given below by way of Private Treaty. The Authorised Officer has received an offer from some interested persons in this regard for purchase of the Secured Asset. The Authorised Officer is hereby giving the Notice to the Borrowers in general, for Sale of the above said property through Private Treaty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Account are as follows:

S. No.	Loan Code No./ Branch	Name of the Borrower/ Co-Borrowers	Demand Notice Date and Amount	Reserve Price	Total Outstanding Loan Amount as on 17 May 26	Description of Secured Asset (Immovable Property)
1.	(Loan Code No. **01810000551**) **Asansol** Branch)	Shanti Lal **(Borrower)** Ruby Lal **(Guarantor)**	12-Aug-24 Rs. 892603/-	Rs. 12,00,000/-	Rs. 1450913/-	**ALL THAT piece and parcel of Bastu land admeasuring more or less 1260 sqft along with two storied building admeasuring more or less 1226 sqft, situated at Mauza- Asansol Municipality, bearing JL no 20Rs daag no 1492 corresponding to LR Daag no 1743,under LR Khatian no 890, ward no 51 of A.M.C, under PS-Asansol (South), District Paschim Burdwan. Boundaries:- East: HOUSE OF JOSHIL, West: VACANT LAND OF LILA LAL, North: PROPERTY OF JULIAS LAL, South: 6FT WIDE GALI**

This is a 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002 which is hereby given to the Borrower (s), Co-Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer, will be sold by way of Private Treaty on "As is where is", "As is what is", and "Whatever there is" basis to recover the amount due to Aadhar Housing Finance Ltd., If the Borrower(s), co-borrower(s) have any buyer who is ready to purchase the secured asset at price above the given reserve price then Borrower(s), Co-borrower(s) must intimate to AHFL one day in advance before **15-06-2026** then AHFL shall give preference to him. If Borrower(s), co-borrower(s) fails to intimate one day in advance before **15-06-2026** the AHFL will proceed w lith sale of property at above given reserve price. The property is being sold with all the existing and future encumbrances whether known or unknown to AHFL. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorised Officer/ Secured Creditor in this regard at a later date. **The Date of Sale is fixed for 15-06-2026.**

This newspaper publication and the data contained herein is intended for general public dissemination. Any reproduction, distribution, transmission, or republication of this content, in whole or in part, in any form or by any means, whether print, digital, electronic publication in any form, e-mail or web publications, or otherwise through any mode is strictly prohibited. Any unauthorized use of the above content through any mode may result in appropriate legal action by AHFL.

(Authorised officer)
Place: Asansol **Date: 25.05.2026** **For Aadhar Housing Finance Limited**

VTM LIMITED

Regd. Office: Sulakalai, Virudhunagar
CN: L17111TN1948PLC003270, Website: www.vtmll.com
Statement of Audited Financial Results for the quarter and year ended March 31, 2026

(in INR Lakhs)

S. No	Particulars	Quarter ended March 31, 2026 (Audited)	Quarter ended December 31, 2025 (Unaudited)	Corresponding quarter of previous year ended March 31, 2025 (Audited)	Year ended March 31, 2026 (Audited)	Year ended March 31, 2025 (Audited)
1.	Total Income from Operations	11,043.23	10,106.36	10,959.05	37,538.96	34,935.19
2.	Net Profit/ (Loss) for the period (before tax and exceptional items)	409.81	487.23	1,586.05	1,798.71	6,051.55
3.	Net Profit/ (Loss) for the period before tax (after exceptional items)	132.68	462.04	1,586.05	1,496.39	6,051.55
4.	Net Profit/ (Loss) for the period after tax (after exceptional items)	89.65	337.54	1,217.19	1,119.88	206.19
5.	Other comprehensive income (net of tax)	142.60	100.04	(70.70)	491.04	4,743.60
6.	Total Comprehensive income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive income (after tax)]	232.25	437.58	1,146.49	1,610.92	
7.	Equity Share Capital	1,005.69	1,005.69	402.28	1,005.69	402.28
8.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	NA	NA	NA	30,493.39	30,240.15
9.	Earnings Per Share (of Rs. 1/- each) (not annualised)					
	a. Basic	0.09	0.34	1.21	1.11	4.51
	b. Diluted	0.09	0.34	1.21	1.11	4.51

Note: 1. The above results for the quarter and year ended March 31, 2026 as reviewed and recommended by the Audit committee of the Board has been approved by the Board of Directors at its meeting held on May 22, 2026. The Statutory Auditors of the Company have expressed an unmodified audit opinion on the above results.

2. The above is an extract of the detailed format of the audited financial results for the quarter and year ended March 31, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Obligations Disclosure Requirements) Regulations, 2015. The full format of the audited financial results for the quarter and year ended March 31, 2026 are available on the website of the BSE Limited i.e. www.bseindia.com, on the Stock Exchange where the Company's shares are listed and on the website of the Company i.e. www.vtmll.com

For VTM Limited

Place : Madurai **K.Thiagarajan**
Date : May 22, 2026 Chairman and Managing Director